

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION NO.1892
TO BE ANSWERED ON FRIDAY, THE 29TH DECEMBER, 2017
PAUSHA 8, 1939 (SAKA)**

MONEY LAUNDERING

1892. SHRI RAM CHARAN BOHRA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has taken any action against individuals/Indian Companies who deposited black money in foreign banks and taken loans from Public Sector Banks (PSBs) which have turned into Non Performing Assets;*
(b) if so, the details thereof; and
(c) the action plan formulated by the Government to ensure that such deposit money of PSBs does not reach the money laundering market?

**ANSWER
MINISTER OF STATE FOR FINANCE
(SHRI SHIV PRATAP SHUKLA)**

(a) to (c): The Income-tax Department takes appropriate actions in suitable cases against the individuals/ companies depositing black money in foreign banks. These actions include searches, surveys, assessment of income, levy of tax, penalty and filing of prosecution complaints before criminal courts, whichever is applicable as per direct tax laws.

Such actions, *inter-alia*, included action taken by the Income tax Department against certain Indians holding bank accounts in HSBC bank in Switzerland, regarding whom, the information was obtained from the Government of France under the Double Taxation Avoidance Convention (DTAC) between India and France in 2011. As an outcome of investigation in these cases, undisclosed income of about Rs.8448 crore has been brought to tax on account of deposits made in unreported foreign bank accounts in 412 cases. Tax demand of about Rs 5447 crore has been raised in such cases, which includes demand in protective assessments. Further, concealment penalty of about Rs.1290 crore has been levied. So far, 199 prosecution complaints have been filed.

Disclosure of information in respect of specific individuals / companies is prohibited except as provided under Section 138 of the Income-tax Act, 1961.

The Government has taken various legislative, administrative and strategic steps to ensure that suspicious deposits in banks are not subject to money laundering.
